

residents of Kasba Lal Gopalganj, P.S. Nawabganj, District Allahabad were arrested. They admitted this crime and 40 sarees and some clothes were recovered. Another person Mohiuddin alias Altu, resident of Lal Gopalganj was subsequently arrested and a looted wrist watch and a country made pistol were recovered from him. The total value of property stolen is about Rs. 15,000/- out of which property worth about Rs. 4,627/- and one wrist watch has already been recovered. A case has been registered by GRP, Allahabad under Section 394/412 IPC. The case is still under investigation. All the three accused have been sent to jail.

(c) Maintenance of law and order being a State subject, protection of passengers and their personal belongings is the responsibility of the State Government. The Railway Ministry have requested the State Governments to intensify patrolling and they have taken necessary steps to control such crime by escorting important trains at night, posting of regular patrols at station platforms and waiting halls and keeping surveillance over criminals.

Special Section for Tourists

*327. SHRI SARAT KAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal in his Ministry to open a special section for tourists and make Indian railways tourist-oriented; and

(b) what steps have been initiated to attract foreign tourists?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) No, Sir.

(b) A Statement showing the steps taken to attract foreign tourists is laid on the table of the Sabha.

Statement

For foreign tourists as well as Indians residing abroad, a scheme of Indrail Pass tickets has been introduced w.e.f. 1-6-77 permitting unlimited travel on Indian Railways within the period of validity. These tickets are issued for validity periods ranging from 7 days to 90 days and the fares are as follows:—

Period of Validity.	Fares (in U.S.Dollars)		
	Air-conditioned class	First Class/A.C. Chair Car	Second Class
7 days . . .	70	35	12
15 days . . .	100	50	17
21 days . . .	125	63	21
30 day . . .	150	75	25
60 day . . .	220	110	37
90 days . . .	260	130	45

Children between 3-12 years pay half the fare rounded off to the nearest dollar.

2. These tickets are being sold only to foreign nationals as well as Indians residing abroad holding valid passports. Payment has to be made in foreign exchange. The tickets are available for sale at the following places:—

(1) Railway Tourist Guide, Western Railway, Churchgate, Bombay.

(2) Railway Tourist Guide, Central Railway, Bombay V.T.

(3) Railway Tourist Guide, Eastern Railway, Fairlie Place, Calcutta.

(4) Central Reservation Office, South Eastern Railway, Esplanade Mansions, Calcutta.

(5) Central Reservation Office, Southern Railway, Madras Central, Madras.

(6) Railway Tourist Guide, Northern Railway, Baroda House, New Delhi.

Besides, they can also be sold by recognised Railway Travel Agents holding restricted money changer's licence from Reserve Bank of India.

3. "INDRAIL PASS" entitles the holder to travel within the period of validity for all trains, including Rajdhani Express trains, as and when he likes. No separate charge is payable for meals on Rajdhani Express trains as Rajdhani fare is inclusive of meal charges. Besides, no sleeper surcharge, supplementary charge for travel by Superfast trains or reservation fees payable by holders of "INDRAIL PASS". The period of validity is reckoned from the date of commencement of first journey and upto the mid-night of the date on which the validity expires. No refund of fares on partially used "INDRAIL PASS" or for travel in lower class of accommodation is permissible.

4. Payment in railway offices for purpose of Indrail Pass is accepted in U.S. Dollars or Pound Sterling only. For other foreign currencies, the tourist has to encash the requisite amount into rupees with an authorised dealer and then pay in rupees alongwith "Encashment Certificate".

5. Foreign tourists are permitted to make advance reservation upto one year before the date of departure of the train as against six months permitted to other passengers. Quotas have been earmarked for foreign tourists at important stations on selected trains. Railway Tourist Guides have been posted at Bombay V.T., Churchgate (Bombay), Fairlie Place (Calcutta), Baroda House (New Delhi) and Kathgodam station for giving guidance to tourists. Besides, instructions have been given for accommodating foreign tourists against unutilised H.O.R. quota, wherever feasible. The aforesaid facilities are also extended to non-resident Indians paying in foreign exchange.

6. Apart from using railway channels, recognised tourist agents of Railways have the option of sending reply-paid telegrams direct to the concerned Reservation Offices upto one year in advance for reservation of foreign tourists groups. Only the total number of berths/seats required and the ticket numbers need be given in this telegram, which must be replied by reservation offices within 48 hours of the receipt. Details of the names, nationality, etc. of the individual tourists can be advised upto 10 days before commencement of the journey.

India Tobacco Company Limited

*328. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he is aware of the fact that India Tobacco Co. Ltd. (formerly known as Imperial Tobacco Co. Ltd.—a British controlled company) have control through backdoor finances in the following companies:—

- (i) Mimec India Private Limited
- (ii) CPA (iii) Summit Investment India
- (iv) Delhi Enterprises (v) Card Board Container Making Co. (vi) Nilambur Plant and Trollers Co. and
- (vii) Summit Films; and

(b) whether the erstwhile Prime Minister reversed her own findings relating to registration of all interconnected companies owned/controlled by India Tobacco Co. Ltd. and Wazir Sultan Co. Ltd.?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) (i) Nilambur Plant and Trollers Co. and Summit Films named in part (a) of the question do not appear to be joint stock companies under the Companies Act and no information is available about these two concerns.

(ii) I.T.C. Ltd. (formerly India Tobacco Co Ltd.) holds 17,500 shares out of a total of 105,000 ordinary